

training in legislative drafting to nominees attending the training programme conducted by the Bureau of Parliamentary Studies and Training of the Lok Sabha Secretariat.

(c) Twenty persons have so far received training in the Institute under the various legislative programmes conducted by it.

#### **Grants-in-aid for Legal Research**

3525. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any provision to give grants-in-aid to the private organisations for legal research;

(b) if so, the details of the scheme under which the aid is given;

(c) the criteria for giving the aid; and

(d) the names of organisation and the amount of aid given during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (d). No separate provisions are made for giving grants-in-aid for various legal aid projects to private organisations. Each request for grant-in-aid received by the Committee for Implementing Legal Aid Schemes is examined by the Committee on merits. Normally, grants-in-aid are being sanctioned to private organisations for training of para-legals, legal literacy and public interest litigation programmes. No grants-in-aid for legal research has been sanctioned during the last three years. Legal research, it was felt out of experience, was really not within the purview of the Scheme

#### **Report of OECD**

3526. DR. B.L. SHAILESH: Will the

Minister of FINANCE pleased to state:

(a) whether the Organisation for Economic Co-operation and Development (OECD) has singled out India for having recorded the highest trade-related and other disincentive measures affecting inward direct investment; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Government is not aware of any such observation made by the Organisation for Economic Co-operation and Development countries.

(b) Does not arise.

#### **Revival of LIC Policies**

3527. SHRI ATISH CHANDRA SINHA: Will the Minister for FINANCE be pleased to state:

(a) whether insurance policy revival cases preferred under the LIC's special revival campaign have been still awaiting disposal in the Life Insurance Corporation of India's offices under the Central and Eastern Zones;

(b) whether the LIC is attempting to reject some cases on the plea of certain rules which were not declared with the scheme of special revival campaign;

(c) if so, the facts and details thereof; and

(d) the efforts being made to accept the insurers' claims for revival expeditiously without any further enforcement of new added rules therefor?

THE MINISTER OF STATE IN THE